## IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

IOIN-FAO-3761-2017 in FAO No. 3761 of 2017

V/s

United India Insurance Company Ltd.

..... Appellants

Kuldip Kaur and ors.

..... Respondents

Respondent No. 4:

Amarjit Singh son of Harbans Singh r/o Village Gharuan, Tehsil kharar, District Mohali (Owner of Motorcycle no. PB-65-AE-4191).

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on 24.02.2023(A) personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on 12th Nov., 2022.

Superintendent (Judl.), For Registrar (Judicial)

19/12/22